

The Tripura Markets Act, 1979

Government of Tripura
Revenue Department.

No. F. 98(1)-REV/79

Dated, Agartala, the 20th December, 1979.

NOTIFICATION

In exercise of the powers conferred by section 15 of the Tripura Markets Act, 1979 (Tripura Act No. 10 of 1979), the State Government hereby make the following Rules, namely :—

- Short title and commencement. 1. (1) These Rules may be called the Tripura Markets Rules, 1979.
(2) They shall come into force on and from the date of their publication in the official gazette.
- Definitions: 2. In these Rules, unless the context otherwise requires,
(a) "Act" means the Tripura Markets Act, 1979.
(b) "form" means a form appended to these Rules or a Bengali translation thereof ;
(c) "section" means the section of the Act.
(d) words and expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.
- Application for licence. 3. (1) An application for licence under section 3 shall bear a court fee stamp of Rs. 5/- (Rupees five only).
(2) The application shall be written on Government water-marked paper and should contain the following particulars :—
(a) Name, parent-age and full postal address of the applicant,
(b) Detailed description of the land including cadastral survey plot number, khatian number, area, classification together with a certified copy of map,
(c) Days of the week in which the market sits or is proposed to sit,
(d) Name, distance, and location of the nearest market and the day on which that market sits,
(e) If the applicant is not the owner of the land, name and address of the owner and the applicant's interest in the land, along with a written consent of the owner,

(f) In case of a new market, whether permission has been obtained under section 20 of the Tripura Land Revenue and Land Reforms Act, 1960 for diversion.

- Licence. 4. A licence under section 3 shall be in the form appended to these rules.
- Renewal of licence 5. An application for renewal of licence under sub-section (2) of section 4 shall bear a court fee stamp of Rs. 5/- (Rupees five) only.
- Appeal. 6. (1) An appeal under section 13 shall be in the form of a memorandum as prescribed in the Tripura Land Revenue and Land Reforms Rules, 1961 and shall bear a court fee stamp of rupees five.
(2) A second appeal under sub-section (2) of section 13 shall lie to the Secretary in charge of the Revenue Department, Government of Tripura.

Form of licence.
(See rule 4)

Whereas Shri
S/o. of Village
... .. P. O. P. S.
... .. District Tripura
(hereinafter called the licensee) has applied for licence under Section 3 of the Tripura Markets Act, 1979 for opening of a new market/continuing the existing market on the land described in the Schedule below.

AND

Whereas the undersigned is satisfied that a new market be established/ the existing market should be continued in the interest of the local people,

I Shri (licensing authority) in exercise of power conferred by sub-section (3) of Section 3 of the said Act do hereby grant this licence on the following terms and conditions :—

TERMS AND CONDITIONS OF LICENCE.

- (1) The licence shall be valid upto the th day of 19
- (2) The licensee shall keep the site of the market and drains therein clean.
- (3) The licensee shall be bound to make the following improvements of the market as and when directed by the licensing authority :—
 - (a) to cause the whole or any portion of the floor of the market, to be raised or paved with dressed stone or other suitable material ;
 - (b) to cause such drains to be made in or from the market, of such material size and description, at such level, and with such out fall as may appear necessary to the licensing authority,
 - (c) to cause supply of water to be provided for keeping market in a clean and wholesome state,
 - (d) to cause any shop, stall, shed or other structure in the market to be altered or improved in such manner as the licensing authority may consider necessary,
 - (e) to lay out, construct, alter, clear, widen, pave, drain and light, to the satisfaction of the licensing authority, approaches, streets passages and ways to or in the market,
 - (f) to provide conveniences for the use of persons resorting to the market.
- (4) The licensee shall not charge tells in excess of the schedule of tells notified by the Government from time to time.
- (5) Any transfer of the interest of the licensee in the market shall be intimated by the transferee within two months of the date of transfer, to the licensing authority.
- (6) The licence shall be liable to be cancelled if the licensee commits any breach of the aforesaid conditions or violates any of the provisions of the Tripura Market Act, 1979 and the rules made thereunder,

Dated... ..
The day of 19 .

Signature of the
licensing authority.

SCHEDULE

In the District of Tripura, Sub-Division.
... .. Tehsil Village
Land measuring acres surveyed in C. S. plot nos.
... ..

Bounded on the North by

Bounded on the South by

Bounded on the East by

Bounded on the West by

By order of the Governor,
R. N. Gupta
Secretary to the Government of Tripura.